CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH - COURT NO. 01

Excise Appeal No. 1072 of 2012

(Arising out of Order-in-Appeal No. AKP/77 to 80/NSK/2012 dated 28.05.2012 passed by Commissioner (Appeals) Central Excise & Customs, Nashik)

Sudal Industries Ltd. **.....Appellant**
A-5, MIDC, Ambad Industrial Area, Mumbai Nashik Highway, Nashik – 422 010.

VERSUS

Commissioner of Central Excise Nashik, **.....Respondent**
Kendriya Rajaswa Bhavan, Gadkari Chowk, Nashik – 422 002.

Appearance:

Ms. Samruddhi, Advocate for the Appellant
Shri Sanjay Hasija, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85281 / 2022

Date of Hearing: 01.04.2022
Date of Decision: 01.04.2022

PER : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S. K. Mohanty)
Member (Judicial)

Pg/Sm